

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No. 310
IA-3984/2021 60(5)
In
IB-1066(ND)/2020

IN THE MATTER OF:

Devinder Yadav & Ors

....APPLICANT / PETITIONER

Vs.

GRJ Distributors and Developers Private Limited

.....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 08.10.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Vivek Kohli, Senior Advocate, Mr. Purbhasha Panda, Mr. Aman Anand Counsels for Applicant/CD in 3984 of 2021

For the AROC

:

For the Respondent

: Adv. Piyush Singh, Adv. Aditi Sinha and Adv. Tanya Kanojia for Financial Creditors/Non-Applicants

ORDER


IA No. 3984/2021

This is an Application under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016 for placing additional documents before the Hon'ble Tribunal alongwith supporting affidavit.

This Application is moved by the Corporate Debtor. We have heard the submissions made by the Counsel for the Financial Creditor. The Counsel for the Financial Creditor has submitted that they have received a copy of this Application and submitted that they have no objection in allowing the Application. The Application is taken on record and the same is **allowed**. The matter is now posted for arguments.

List on 02.11.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N. PRASAD)
MEMBER (JUDICIAL)